

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 103  
362/252/ND/2020**

**IN THE MATTER OF:**

**M/s. Ethics Exports Pvt. Ltd.**

**...APPELLANT**

**Vs**

**Registrar of Companies**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 02.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**For the ROC**

**For the Income Tax Department**

**:Mr. Mohit Gulati, CS**

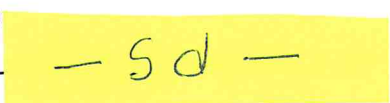
**:Mrs. Sweety Kumar, AROC**

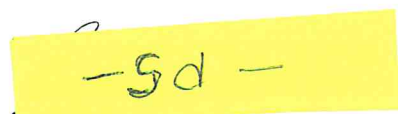
**:Mr. Ruchir Bhatia and Mr. Shlok  
Chandra with Mr. Chandratanay  
Chaube and Ms. Mansie Jain,  
Advocates**

**ORDER**

Heard the submissions made by the counsel for the appellant. The proxy counsel for the Income Tax Department as well as AROC were present at the time of hearing of the matter and both have waived the notice and sought for time for filing the reply. Four weeks' time has been granted to both the Regulators and file their reply within 4 weeks. Post the matter to 4<sup>th</sup> December,

2020

  
**(V.K. Subburaj)  
Member (T)**

  
**(P.S.N. Prasad)  
Member (J)**

(Annu)